

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SHRI BADRI KEDAR PAPERS PRIVATE LIMITED

Relevant Particulars		
1.	Name of corporate debtor	Shri Badri Kedar Papers Private Limited
2.	Date of incorporation of Corporate Debtor	09.10.1985
3.	Authority under which Corporate Debtor is incorporated / registered	ROC Uttarakhand
4.	Corporate Identity No of Corporate Debtor	U27109UR1985PTC007453
5.	Address of the registered office and principal office (if any) of Corporate Debtor	Registered office: Badrinath Marg, Kotdwara, Uttarakhand – 246149 Address at which the books of account are kept: 5 KM Nagina Road, Village Sikandarpur Basi, Najibabad, Bijnor, Uttar Pradesh – 246763
6.	Insolvency commencement date in respect of Corporate Debtor	16.04.2025 (The said order came to the knowledge of the IRP on 20.04.2025, i.e., the date on which the order was uploaded on the portal of the Hon'ble NCLT)
7.	Estimated date of closure of Insolvency Resolution Process	13.10.2025 (180 days from 16.04.2025)
8.	Name and registration number of the Insolvency Professional acting as Interim Resolution Professional	Ms. Rakesh Verma IBBI Registration No: IBBI/IPA-001/IP-P-01814/2019-2020/12794
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	Registered Address: H.No.1099, Vikas Kunj, Vikas Puri, Delhi – 110018. Registered Email Id rverma@ravkassociates.com.
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: Flat no 954, Vikas Kunj , Vikas Puri , New Delhi -110018. Email ID: badrikedar.cirp@gmail.com
11.	Last date for submission of claims	04.05.2025 (14 days from 20.04.2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not known till now
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not known till now
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) https://www.ibbi.gov.in/home/downloads b)N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the **Shri Badri Kedar Papers Private Limited** on 16.04.2025.

The creditors of **Shri Badri Kedar Papers Private Limited**, are hereby called upon to submit their claims with proof on or before 04.05.2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Rakesh Verma

Interim Resolution Professional

Shri Badri Kedar Papers Private Limited

AFA Valid Upto: 30.06.2026

IBBI Registration No: IBBI/IPA-001/IP-P-01814/2019-2020/12794

Date: 22.04.2025

Place : New Delhi